

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

STARRED QUESTION NO:259

ANSWERED ON:29.08.2012

COMPENSATION IN ATOMIC ACCIDENTS

Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the details of the guidelines/rules which govern the amount of compensation in the event of an atomic mishap/accident;
- (b) the details of atomic power generating projects functioning in the country as on 31 July, 2012 along with the names of the countries with whose assistance, financial/technical, these projects were set up;
- (c) whether the said foreign countries owe responsibility and have agreed to compensate in case of accidents;and
- (d) if so, the details thereof and the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) to (d) A statement is laid on the Table of the House.